

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No.4325 of 2020

Surendra Ram ... Petitioner
Versus
The State of Jharkhand ... Opposite Party

Coram: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Nawin Kumar, Adv.
For the State : Ms. Ruby Pandey, Addl. P.P.

02/24.07.2020 Heard the parties through video conferencing.

The petitioner has been made accused in connection with Charhi P.S. Case No.96 of 2019 registered under sections 25 (1-B) (a), 26 & 35 of Arms Act and Section 17 C.L.A. Act.

Learned counsel for the petitioner submits that the allegation against the petitioner is that he being the member of T.P.C., was apprehended with a country-made pistol. It is submitted that the allegation against the petitioner is false. It is further submitted that the co-accused, with similar allegations, have already been enlarged on bail by a coordinate Bench of this Court vide orders dated 22.06.2020 and 03.07.2020 passed in B.A. Nos.3455 of 2020 and 3438 of 2020 respectively. It is lastly submitted that the petitioner has been in custody since 22.12.2019. Hence it is submitted that the petitioner be released on bail.

Learned Addl. P.P. opposes the prayer for bail.

Considering the facts of this case, the above named petitioner is directed to be enlarged on bail on furnishing bail bond of Rs.25,000/- (Rupees twenty five thousand) with two sureties of the like amount each to the satisfaction of learned S.D.J.M. at Hazaribag in connection with Charhi P.S. Case No.96 of 2019.

(ANIL KUMAR CHOUDHARY, J.)